

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 02.
C.P. (IB)/1022(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **24.04.2024**

NAME OF THE PARTIES : **Rmol Engineering And Offshore Limited**

Vs

Winsome Realty Private Limited

For FC : Adv. Siddha Pamecha a/w Ranveer Chapaekar

For CD : Adv. Mily Ghoshal a/w Ritika Vijan

IBC under Sec. 7

ORDER

1. Counsel for the FC submits that the liquidator has obtained *ex-post facto* order of approval under Sec. 33(5) of the IBC for pursuing of this matter.
2. However, the Counsel for the CD submits that the order reserving the matter dated 23.01.2024 may have to be recalled.
3. Counsel for the FC submits that he was filed an application for the above.
4. Meanwhile, the Counsel for the CD submits that she has already preferred appeal against the order of NCLT Ahmedabad in CP No. 171/2017. List on **03.06.2024 for further consideration.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//